CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.105/MP/2024

Subject : Petition under Section 79(1)(k) read with Section 63 of the

Electricity Act, 2003 along with Regulation 67 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions with respect to the Bid Evaluation and Selection of Bidders in terms of the Request for Selection Documents issued by SJVN Limited for selection of RE Power Developers for Supply of 1500 MW Firm and Dispatchable Power from ISTS-Connected Renewable Energy (RE) Power Projects with Energy Storage Systems in India under Tariff-based Competitive Bidding, on Build-Own Operate basis with

"Greenshoe Option" of Additional capacity upto 1500 MW.

: SJVNL Limited Petitioners

Respondents : ACME Cleantech Solutions Pvt. Ltd. and Ors.

Date of Hearing : 28.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SJVN

> Shri Vikram Singh, Advocate, SJVN Shri Ajitesh Garq, Advocate, SJVN Ms. Ananya Gowsami, ACME

Record of Proceedings

At the outset, the learned counsel for both the Petitioner and the Respondent No.1, prayed for a pass over when the matter was called out. However, the matter being already listed at fag end of the board, the Commission, with the consent of both the sides, adjourned the matter.

2. The Petitioner will be listed for hearing on 19.6.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)